

Sl. 43
March 5, 2020
MPL

W. P. No. 4432/W/ of 2020

Kamini Siedczyńska
vs
Union of India and another

Mr. Jayanta Kumar Mitra
Mr. Ranjan Bachawat
Mr. Sanjay Ginodia
Mr. Sarosi Dasgupta
Mr. Shwetank Ginodia
Mr. Satyaki Mukherjee
Mr. Rozel Arora

for the petitioner

Mr. Firoze Edulji
Mr. M. C. Pushty
Mr. Avinash Kankani
Mr. Sudshan Lamba

for the respondents

A confidential report, filed in a sealed envelope, on behalf of the respondent-
authorities in court today, be kept on record.

Heard both sides

Hearing is concluded.

Let the matter be enlisted on March 18, 2020 for passing judgement.

The respondents are restrained by an order of injunction from giving any effect to
the impugned notice dated February 14, 2020 till delivery of judgment in this writ petition.

It is made clear that the injunction order is being passed for the ends of justice. However, the merits of the matter have not been gone into at this stage while passing the said interim order.

(Sabyasachi Bhattacharya, J.)